

Central Administrative Tribunal, Lucknow Bench, Lucknow
CCP 85/09 in O.A. No. 125/2009

This the 7th day of October, 2010

Hon'ble Shri Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P.Singh, Member (A)

Nabi Ullah aged about 44 years son of Inayat Ullah r/o Mohalla Paharganj City, Faizabad

Applicant

By Advocate: Sri A.C. Mishra

Versus

1. Sri J.S. Sondhi, Divisional Railway Manager, Northern railway, Lucknow.
2. Smt. Renu Sharma Ji, The Sr. Divisional Personnel Officer, Northern Railway, Divisional Office, Hazratganj, Lucknow.

Respondents

By Advocate: Sri S. Verma

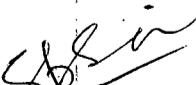
ORDER (Dictated in Open Court)

By Hon'ble Sri Justice Alok Kumar Singh, Member (J)

Heard the learned counsel for applicant and learned counsel for respondents and perused the material on record.

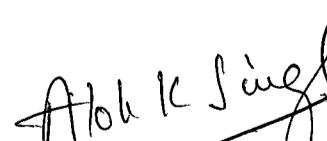
2. At the out set, learned Railway Advocate points out that as mentioned in the report, the compliance has already been made. In compliance of the Tribunal's order dated 26.3.2009 passed in O.A. No. 125/09, the applicant's case was examined and a change memo was issued. The applicant has also been informed about it vide letter dated 1.7.09 (Annexure C-1). It is further averred in the affidavit that consequent upon the aforesaid change memo, the payment which had become due to the applicant, has also been arranged to the applicant through salary bills. As this compliance report which is on affidavit, has not been controverted, we do not have any reason to disbelieve it.

3. In view of the above, as the entire compliance of the order dated 26.3.2009 passed in O.A. No. 125/09 has already been made, this contempt petition stands finally disposed of. Notices are discharged. No order as to costs.


(S.P.Singh)

Member (A)

HLS/-


Alok Kumar Singh
7.10.10
(Justice Alok Kumar Singh)

Member (J)